

**GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
DEPARTMENT OF JUSTICE**

**RAJYA SABHA
UNSTARRED QUESTION NO. 2680
ANSWERED ON 23.03.2023**

Shifting of High Court of Andhra Pradesh

2680. SHRI KANAKAMEDALA RAVINDRA KUMAR:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether Government has received a proposal from the State Government of Andhra Pradesh regarding shifting of the High Court of Andhra Pradesh to Kurnool;
- (b) if so, the details thereof;
- (c) whether Government has expressed its opinion/view/stand on the said proposal of the State Government; and
- (d) if so, the details thereof and if not, the reasons therefor?

ANSWER

MINISTER OF LAW AND JUSTICE

(SHRI KIREN RIJJU)

(a) to (d): In pursuance of Article 214 of the Constitution and order dated 29.10.2018 issued by Supreme Court in the matter of Union of India Vs. T. Dhangopal Rao and Ors [SLP (Civil) Dy. No. 29890 of 2018], a separate High Court for State of Andhra Pradesh namely High Court of Andhra Pradesh with principal seat at Amaravati has been established under Andhra Pradesh Reorganisation act, 2014 w.e.f. 01.01.2019 in consultation with State Government of Andhra Pradesh and the then common High Court of Judicature at Hyderabad for the States of Telangana and Andhra Pradesh.

The Chief Minister, Andhra Pradesh in February, 2020 proposed for shifting of principal seat of Andhra Pradesh High Court from Amaravati to Kurnool. In the meantime, Writ Petitions No. 13203 of 2020 &Ors. were filed in the Andhra Pradesh High Court against the proposal of the State Government of Andhra Pradesh to have 3 Capitals i.e. Executive at Vizag, Legislative at Amaravati and Judicial Capital at Kurnool. The High Court vide its interim order dated 04.08.2020 directed the State Government of Andhra Pradesh to maintain the status quo until further orders. Subsequently, the High Court vide latest Order dated 03.03.2022 directed that the State and APCRDA to complete the process of development and infrastructure in the Amaravati Capital City and Region.

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Shifting of Principal Seat of High Court is to be decided by the State Government in consultation with concerned High Court. The State Government is responsible for meeting the expenditure for running the High Court of the State. Similarly, the Chief Justice of the concerned High Court is responsible for running the day to day administration of the Court. Both the State Government and High Court have to form their opinion regarding shifting of High Court to Kurnool. The matter is sub-judice.
